

COURT-1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**Appeal No. 315 of 2016 &
IA No. 653 of 2016**

Dated: 10th August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

Reliance Infrastructure Ltd.

.... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza
Ms. Malavika Prasad

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

ORDER

IA No. 653 of 2016 (for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel for the appellant seeks two weeks further time to file rejoinder. He may take steps to file the same on or before 28.08.2017 after serving copy on the other side.

List the matter on **19.09.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**